

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1298
ANSWERED ON:02.08.2010
IRREGULAR PAYMENT OF REVISED PENSION
Bais Shri Ramesh;Singh Shri Radha Mohan

Will the Minister of DEFENCE be pleased to state:

- (a) whether representations have been received regarding irregular payment of revised pension and other outstanding dues to the Ex-servicemen;
- (b) if so, the action taken by the Government in this regard; and
- (c) the action taken by the Government against the officers responsible for increase in such cases?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

- (a) Sporadic complaints and representations about irregular payment/under payment/delay in payment of enhanced pension and other outstanding dues have been received.
- (b) & (c): A Joint Notice was issued on 21.12.2009 by Department of Ex-Servicemen Welfare along with Department of Financial Services which was published in most national and regional newspapers requesting the banks to revise the pension in implementation of the recommendations of 6th Central Pay Commission. The matter was taken up with Ministry of Finance for a time bound action plan for implementing the various orders on pension revision as per Government decision on recommendations of 6th Central Pay Commission and the Cabinet Secretary Committee. The Ministry of Finance informed that instructions have been issued to concerned Chief Managing Directors/Chief Executive Officers of all public and private sector banks to revise the pension of ex-servicemen expeditiously. Further, all Chief Secretaries have been requested by the Ministry of Defence to instruct District Collectors to review the progress made with regard to revision of pension.